

Central Administrative Tribunal Principal Bench: New Delhi

RA No.21/96 OA No.2277/95

New Delhi this the 22nd day of January 1997

Hon'ble Mr A.V.Haridasan, Vice Chairman (J) Hon'ble Mr R.K.Ahooja, Member (A)

- Sh.Amar Nath
 S/o Sh. Ram Chand
 Sr.Drawing Teacher
 Govt. Model Senior Sec. School
 Vivek Vihar
 Delhi 110 032.
- 2. Sh. M.P.Sharma
 S/o Pt.Jagdish Prasad
 Sr. Drawing Teacher
 Govt. Boys Senior Sec. School
 G.Block, Kalkaji
 New Delhi.
- 3. Sh. D.B.Seth
 S/o Dr. N.S.Saxena
 Sr. Drawing Teacher
 Govt. Boys Senior Sec. School
 G.T.Road
 Shahdara, Delhi.

... Applicants.

(By Advocate: Sh.M.P.Raju)

Versus

- 1. Lt. Governor of Delhi
 NCT of Delhi
 16 Rajpur Road
 Delhi.
- 2. Director
 Education
 Old Secretariat
 NCT of Delhi
 Delhi.

... Respondents.

(By advocate: Shri Arun Bhardwaj)

ORDER (oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Applicants in the OA have filed this RA on the ground that the order passed in the OA suffers from an error apparent on the face of the records. The OA was rejected mainly on the ground that Shri Pandey who was junior to the applicant has become senior to him by virtue of the judgement. Notices were issued to the parties. Shri M.P.Raju appears for the applicants and Shri Arun Bhardwaj appears for the respondents. Respondents oppose the review application.



- 2. On a careful scrutiny of the order sought to be reviewed and the pleadings in the OA, we are of the considered view that there is apparently an error inadvertently crept in the order in that Shri Pandey has become senior to the applicant, especially when it is stated by the respondents that no seniority list wherein the applicants have been placed juniors to Shri Pandey has been finalised.
- 3. In the result, we allow the RA and recall the order dated 7.12.95 and restore the OA to its original position for further consideration.

The OA is restored to file. Shri Arun Bhardwaj takes notice on behalf of the respondents. Counsel for the applicants undertakes to furnish to the respondents a copy of the OA with copies of its annexures within one week. Respondents may file reply to the OA within 4 weeks with a copy to the applicants. List the OA for hearing on admission on 24.2.97.

The RA stands disposed of.

(R.K.Ahooja)

Member (A)

(A.V.Haridasan)

Vice Chairman (J)

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